

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 01
(IB)-2535(PB)/2019

IN THE MATTER OF:

Usha Arora & Anr.

.... Applicant/petitioner

v.

Almond Infrabuild Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.10.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Rajesh Rai & Mr. Manmeet Singh
Marwah, Advs.

For the Respondent

ORDER

In respect of the same corporate debtor, a petition under Section 7 of Insolvency and Bankruptcy Code, 2016 has already been admitted in the matter of Vasudha Mehta & Ors. v. M/s. Almond Infrabuild Private Limited, [(IB)-914(PB)/2018] vide order dated 19.03.2019. As per the provisions of Section 11 of the Code, 2016 another Corporate Insolvency Process cannot be initiated against a corporate debtor that is undergoing a corporate insolvency resolution process. However, it is needless to mention that the petitioner would be entitled to file its claim before the Insolvency Professional namely Mr. Jugraj Singh Bedi, with the address B-36, Jhilmil Industrial Area, New Delhi -110092 having Registration No. IBBI/IPA-001/IP-



P00731/2017-18/11208 which shall be duly considered in accordance with law.

The petition is dismissed being rendered infructuous with liberty in terms of the order.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

15.10.2019
Ritu Sharma

Sd/-

(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)